

**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 04.09.2020

**THROUGH VIDEO CONFERENCING**

**CAUSE LIST**

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala  
2. Hon'ble Member (T), Shri Ashutosh Chandra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CP No. 185/BB/2019	For hearing- IA 339/2020	Sec 241- 242 of CA 2013	Mr. Bindesh Dutt	Vivek- ananda.S, Advocate	M/s Impact Safety Glass Works Pvt Ltd	Uday-shankar Associates

ADVOCATE FOR PETITIONER/s: *S. Vivekananda*

ADVOCATE FOR RESPONDENT/s: *Udayshankar*

**ORDER**

The Bench has passed the following order:

1. Heard Shri S. Vivekananda, learned Counsel for the Applicant/Petitioner, and Shri Udayshankar, learned Counsel for the Respondent, through Video Conference.
2. Shri S. Vivekananda, submits that the interim order passed by the Tribunal dated 08.11.2019 became final and still not implemented. And the Reply filed in the case further establish that the Respondents perpetuating the Contempt. Therefore, he urged the Tribunal to take serious view of the matter and punish the Respondents as per law.
3. Shri Udayshankar, the Learned Counsel for the Respondent, however strongly opposed the maintainability of the Petition by raising various contentions and citing various judgments and also pointed various averments made in the Reply filed. And the contempt proceedings cannot be initiated in the form of I.A., and thus the instant Application and the main Company Petition can be taken up together.
4. We have gone through the reply of the Respondent. We are of the prima facie view that the Respondent has committed contempt under the Contempt of Court Act, 1971. However, before passing an appropriate Order, at the request of the learned Counsel for the Respondent, we are inclined to grant one more opportunity to implement the Order of this Tribunal dated 08.11.2019.
5. For the above facts and circumstances of the case, if the Respondents do not implement the Order dated 08.11.2019, before the next date of hearing, they are directed to be appear in person before this Tribunal on 21.09.2020.
6. Post the CP for final hearing on **21.09.2020.**

  
**MEMBER (T)**

  
**MEMBER (J)**